

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
Appeal-288/252/ND/2023

IN THE MATTER OF:

Metromax Infratech Pvt. Ltd.

Vs.

RoC & Anr.

.....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shashwat Srivastava, Adv.
For the Respondent :
For the RoC : Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel on behalf of the Appellant is present. Ld. Counsel on behalf of RoC is present and their report is now reflected on the e-portal. Ld. Counsel also submitted that subject to filing of necessary returns and documents, they have no specific objection if the company's name is restored. None appears on behalf of the Income Tax Department and no report has been filed so far. One more opportunity is given to the Income Tax Department to file their report. List the matter on **07.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)